

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-105**

IB-87/ND/2020  
New IA/2170/2024

**IN THE MATTER OF:**

Swift Mail Communication

**Vs.**

Iriisnit Communication Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the Liquidator : Ms. Anjali Singh in New IA/2170/2024  
Ms. Sanjeev Panda, Ms. Sumit Shukla, Mr. Narendra  
Kumar, Advs.

**ORDER**

**New IA/2170/2024:-**

This is the 7<sup>th</sup> Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Ld. Counsel on behalf of the Liquidator is present. The 7<sup>th</sup> Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2170/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**